युक्त और विदेशी स्वैच्छिक संगठनों से प्राप्त सहायता में से पूरा करती हैं। विभिन्न तिब्बती विस्थापित बस्तियों/शिविरों में खोले गये अस्पतालों/औषधालयों द्वारा रोगियों को उनके घरों पर ही इलाज कराने की सुविधाएं दी जाती हैं। विस्थापितों के लिए संयुक्त राष्ट्र उच्चायुक्त और विश्व संगठन की वित्तीय एवं तकनीकी सहायता से तथा सेन्ट्रल रिलिफ कमेटी (भारत) की सहायता से क्षय रोग नियंत्रण का एक व्यापक कार्यक्रम चलाया गया है जिसके अन्तर्गत बस्तियां और शिविरों में रहने वाले सभी तिब्बती विस्थापितों को उपचार की सुविधाएं दी जाती हैं।

t[THE MINISTER OF STATE IN THE i MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHATTOPADH YAYA l: (a) Although no scientific survey has been conducted, it appears on the basis of data gathered during the visit of BCG Teams to certain settlements that the incidence of TB among the Tibetan Refugees is not higher than the incidence among the general popu-in India.

(b) The concerned State authorities have been requested to extend BCG Vaccination, tuberculosis ease-finding and treatment facilities to Tibetan refugees residing in their respective States. The settlements which are situated in those districts where a district TB Centre has been established are looked after by such centres, as a part of their normal activity.

The Government of India have been meeting 50 per cent of the cost of the treatment of Tibetan refugees who are admitted in selected T.B. Sanatoria. Admission is arranged by the Central Relief Committee (India) and the other 50 per cent of the cost is paid by the Committee out of aid received from United Nations High Commissioner for Refugees and Foreign Voluntary Agencies. Domiciliary treatment is also given by the hospitals/ dispensaries set up in the various Tibetan refugee settlements/camps. A comprehensive T.B. Control Programme covering all Tibetan Refugee Settlements and Camps has been initiated with financial and technical aid from United Nations High Commissioner for Refugees and World Health Organisation and with the assistance of Central Relief Committee (India).]

### VISIT OF THE M \NAGING DIRECTOR OF IFFC, GUJARAT TO MEXICO

621. SHRI KALI MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Managing Director of the Indian Farmers Fertiliser Cooperative Ltd., Gujarat visited Mexico in July-August, 1971;

(b) whether it is a fact that the visit was sponsored by M/s. CFI of USA, the consultants in the project for a fertilisers complex to be set up in Gujarat; and

(c) if so, the main purpose of the visit?

THE STATE MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) Yes.

ib) No.

(c) The purposes of the visit were:

(i) to hold discussions regarding supply of Phosphoric Acid, one of the raw materials for the plant,

(ii) to study the storage and loading facilities for Phosphoric Acid and obtain data for similar facilities to be build by IFFCO al Kandla.

### दिल्ली में कांग्रेस दल के लिये भूमि का आवंटन

622. श्री डी० के० पटेल:
श्री जगदीश प्रसाद माथुर:
श्री लाल आडवाणी:
श्री मान सिंह वर्मा:
श्री ना० कृ० शेजवलकर:
श्री रत्तन लाल जैन:
श्री वीरेन्द्र कुमार सखलेचा:

क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को दिल्ली में कनाट प्लेस के निकट दिल्ली प्रदेश कांग्रेस कमेटी तथा कांग्रेस भवन के लिये भूमि के आवंटन के संबंध में कोई मांग प्राप्त हुई है;

(ख) क्या इसके परिणामस्वरूप वहां के कुछ वर्तमान भवनों को गिराना पड़ेगा;

(ग) यदि हां, तो इस मांग का विस्तृत ब्योरा क्या है और इस संबंध में क्या कार्यवाही की गयी है अथवा किये जाने का विचार है और ऐसे संगठनों को भूमि का आवंटन करने के लिये क्या नीति अपनाई जाती है;

(घ) कांग्रेस के अलावा अब तक और किन-किन संस्थाओं ने भूमि के आवंटन की ऐसी मांग की और यह मांग कब-कब की गयी और उसके क्या परिणाम रहे; और

(ङ) इस समय दिल्ली क्षेत्र में विभिन्न कार्यालयों तथा उनके कर्मचारियों के निवास के लिए कांग्रेस दल की सरकार द्वारा दी गई इमारतों तथा भूमि का ब्योरा, मूल्य और किराया क्या है और इस संबंध में क्या नीति अपनाई गयी है ?

**T[ALLOTMENT OF LAND TO CONGRESS PARTY IN DELHI**

622. SHRI D. K. PATEL:
SHRI JAGDISH PRASAD MATHUR:
SHRI LAL K. ADVANI:
SHRI MAN SINGH VARMA:
SHRI N. K. SHEJWALKAR:
SHRI RATTAN LAL JAIN:
SHRI V. K. SAKHLECHA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have received any demand for the allotment of land asked for the Delhi Pradesh Congress Committee, and the Congress Bhawan near Cannaught Place in New Delhi;

(b) whether as a result thereof some existing buildings there will have to be demolished;

(c) if so, what are the details of the demand and action taken or proposed to be taken in this regard and also the policy adopted for allotment of land to such organisations;

(d) the names of the institutions, other than Congress, which have so far made similar demands for the allotment of land and when these demands were made and with what results; and

(e) the particulars, value and rent of the buildings and lands given by Government to the Congress Party in Delhi area at present for various offices and residences of its employees and the policy in this regard?]

**निर्माण और आवास मंत्री (श्री उमा शंकर दीक्षित):** (क) से (ग) दिल्ली प्रदेश कांग्रेस कमेटी तथा आल इण्डिया कांग्रेस कमेटी से दिल्ली में अपने कार्यालयों के निर्माण हेतु भूमि के अनुरोध प्राप्त हुए हैं । ये सरकार के विचाराधीन है। सरकार बृहत्त योजना में स्वीकृत भूमि के उपयोगों के लिये पूर्व निर्धारित प्रीमियम तथा उस के 2½% वार्षिक भूमि-किराये पर भूमि आवंटन कर सकती है।

(घ) सूचना विवरण —I में दी गई है।

(ङ) सूचना विवरण —II में दी गई है ।

**विवरण I**

**संगठनों का नाम, भूमि के आवंटन के लिये आवेदन पत्र की तिथि तथा मामले पर की गई कार्यवाही का विवरण**

| पार्टी/संगठन का नाम | आवंटन के लिये आवेदन पत्र की तिथि | टिप्पणी/मामले पर की गई कार्यवाही |
|---|---|---|
| 1. भारतीय कम्युनिस्ट पार्टी | अगस्त, 1957 | 2 दिसम्बर, 1967 को राऊज एवेन्यू के इन्स्टीच्यूशनल एरिया में 0.3 एकड़ भूमि का एक प्लाट भारतीय कम्युनिस्ट पार्टी को आवंटित किया गया था। |

t[ ] English translation.

| पार्टी/संगठन का नाम | आवंटन के लिए आवेदन पत्रों की तिथि | टिप्पणी/मामले पर की गई कार्यवाही |
|---|---|---|
| 2. दिल्ली प्रदेश कांग्रेस कमेटी (पुरानी) | अगस्त, 1965 | इसे 24-2-1966 को राऊज एवेन्यू इन्स्टीच्यूशनल एरिया में 1216 वर्ग गज का एक प्लाट आवंटित किया गया था। |
| 3. संयुक्त सोशलिस्ट पार्टी दिल्ली राज्य | | जुलाई, 1971 में 500 वर्ग गज भूमि के आवंटन हेतु संयुक्त सोशलिस्ट पार्टी का एक अनुरोध दिल्ली विकास प्राधिकरण से प्राप्त हुआ था। मामले पर विचार किया गया पार्टी को उसके हिसाब में जमा नकद राशि का बैंक से एक प्रमाण पत्र लाने को कहा गया था। यह प्रमाण-पत्र पार्टी द्वारा अभी तक नहीं दिया गया है। |

**विवरण II**

**राज्य सभा दिल्ली में सरकार द्वारा कांग्रेस पार्टी को कार्यालयों तथा रिहायश दिये गये स्थान आदि के ब्यौरे का विवरण**

मई 1970 में सरकार ने संसद की राजनीतिक पार्टियों को उनके कार्यालय के प्रयोग हेतु सामान्य पूल से वास के आवंटन के प्रस्ताव पर विचार किया तथा निम्नलिखित सिद्धान्तों के अनुसार संसद की राजनीतिक पार्टियों को कार्यालय के उद्देश्य हेतु स्थान आवंटन करने का निर्णय किया गया, इन में अध्यक्ष महोदय द्वारा इस रूप में मान्यता प्राप्त दल शामिल है :—

(i) वास रिहायशी भवनों में आवंटित किया जाये।

(ii) लाइसेंस फीस मार्किट दर पर ली जानी चाहिये।

(iii) आवंटन सामान्य पूल की अनुमेय सीमाओं के अनुसार किया जायेगा तथा पार्टी की आवश्यकताएं इस मंत्रालय द्वारा समय समय पर वास के लिए निर्धारित मानदण्डों के अनुसार होंगी।

(iv) आवंटन सम्बन्धित पार्टी के नाम पर किया जायेगा, न कि पार्टी के किसी पदधारी के नाम पर, लाइसेंस फीस किसी पद-धारी से नहीं बल्कि पार्टी से वसूल की जायेगी।

संसद की राजनीतिक पार्टियों के स्टाफ को रिहायशी उद्देश्यों के लिये सामान्य पूल से वास के आवंटन के प्रश्न पर सरकार द्वारा 1966 में विचार किया गया था तथा यह निर्णय किया गया था कि मान्यता प्राप्त राजनीतिक पार्टियों के स्टाफ को सरकारी रिहायशी वास उपलब्ध किया जाना चाहिये तथा उनसे "मूल-नियम 45-ए" की शर्तों के अनुसार लाइसेंस फीस ली जानी चाहिये। जून, 1967 में मामले पर पुनः विचार किया गया तथा यह निर्णय किया गया कि संसद की उस प्रत्येक राजनीतिक पार्टी को, जिसके संसद में चाहे 50 से भी कम सदस्य थे परन्तु वे अध्यक्ष महोदय द्वारा मान्यता प्राप्त थे, विट्ठल भाई पटेल भवन में कमरों का एक सैट पेश किया जाये। तत्पश्चात, यह भी निर्णय किया गया कि उनके अनुरोध पर, ऐसी राजनीतिक पार्टियों को एक सर्वेंट क्वार्टर और एक गैरेज का भी आवंटन किया जा सकता है। ऐसे वास के लिये वसूल की जाने वाली लाइसेंस फीस, संसद सदस्यों से ली जा रही फीस के अनुसार है, परन्तु इसमें संसद सदस्यों को सामान्यतः देय 5% कटौती शामिल नहीं है। यह बता देना ठीक होगा कि वर्तमान निर्णय के अनुसार, राजनीतिक पार्टियों के संगठनात्मक विंग के स्टाफ को कोई रिहायशी वास का आवंटन नहीं किया जाता है। तथापि, जहां कहीं पहले आवंटन किये गये थे उनसे मार्किट दर किराया वसूल किया जा रहा है।

उपरोक्त के अनुसरण में दिल्ली में कांग्रेस पार्टी जिसमें संसद की कांग्रेस पार्टी भी शामिल है को दिये गये सामान्य पूल वास का एक विवरण नीचे दिया जाता है :—

| वास का ब्यौरा | पार्टी का नाम | भवन का मासिक किराया | जिस उद्देश्य के लिए आवंटन किया गया |
|---|---|---|---|
| 1. एस-IV/181, आर०के०पुरम | संसद की कांग्रेस पार्टी | 41.55 रुपये | रिहायशी |
| 2. एस-IV/222 ,, | ,, | ,, | ,, |
| 3. एस-IV/856 ,, | ,, | ,, | ,, |
| 4. एस-IV/892 ,, | ,, | ,, | ,, |
| 5. एस-II-598 ,, | ,, | 22.60 | ,, |
| 6. 104-107 सीमेंटी पृथ्वीराज लेन | आल इण्डिया कांग्रेस कमेटी (पुरानी) | 50.35 रुपये प्रत्येक | ,, |
| 7. फ्लैट नं0 59, रीगल बिल्डिंग | ,, | 43.00 रुपये | कार्यालय |
| 8. क्वार्टर नं0 15-डी राजा बाजार | संसद की कांग्रेस पार्टी | 58.00 रुपये | रिहायशी |
| 9. डी/738, डी0 आई0 जेड बेंत मन्दिर मार्ग | ,, | 109.80 रुपये | ,, |
| 10. बंगला नं0 5, डा0 राजेन्द्र प्रसाद रोड | आल इण्डिया कांग्रेस कमेटी (नई) | 7300.00 रुपये | कार्यालय |
| 11. 11-डी, फायरब्रीगेड लेन | दिल्ली प्रदेश कांग्रेस कमेटी | 289.00 रुपये | रिहायशी |
| 12. 101-बी,विट्ठल भाई पटेल हाऊस | संसद की कांग्रेस पार्टी (पुरानी) | 113.28 रुपये | रिहायशी |

t[THr-: MINISTER OF WORKS AND; land at pre-determined premium and HOUSING (SHRI IMA SHANKAR annual ground rent lit 2-1/2 per cent D1KSHIT) : (a) to (c). Requests have thereof for uses sanctioned in the Master been received from the Delhi Pradesh Plan.

Congress Committee and the All India I .„ _. . , . . , . .. .
r^„m„<c r> __ ~s« f i 1 r .t. (d) The information is contained in
Congress Committee for land for the construction of their
offices in Delhi. These | statemcllt '•
are under the consideration of Govern-1 *(e)* The information is contained in ment.
It is open to Government to allot ' statement II.

STATEMENT I

*Names of Organisations, date of Application for Allotment of Land and action taken in the matter*

| Name of the parly,' Organisation | Date of application for allotment | Remarks/action taken in the matter |
|---|---|---|
| 1. Communist Party of India. | August. 1957 | A plot of land measuring o.3 acre in Rouse Avenue Institutional Area was allotted to the Communist party of India on 2nd December, 1967. |
| 2. Delhi Pradesh Congress Committee (Old) | August, 1965 | A plot.measuring 1216.6 sq. yds. in Rouse Avenue Institutional Area was allotted to it on 24-2-1966. |

"i'[ ] English translation.

| Name of the party/or Organisation | Date of aPplicat ion for allotment | Remarks/action taken in the matter |
|---|---|---|
| 3. Sanyukt Socialist Party Delhi State | | Request from Sanyukt Socialist Party for allotment of 500 q. yds. of land was received through Delhi Development Authority in July, 1971. The case was examined and the Party was asked to furnish a bank's certificate, showing the amount of cash to its credit. This certificate has not been supplied by the Party so far. |

STATEMENT II

*Derails of accommodation etc, given by Government to Congress Party in Dellii for offices and residences*

In May, 1970, the Government considered the proposal for allotment of accommodation from the General Pool to Political Parties represented in Parliament for use as office and decided to allot accommodation for office purposes to Political parties represented in Parliament, Including the Groups recognised as such by the Speaker, in accordance with the following Principles : —

(i) That the accommodation be allotted in residential buildings.

(ii) Licence-fee at market rate should be charged.

(iii) The allotment would be subject to general pool resources permitting and the requirements of the party would be subject to the scales of accommodation as laid down by this Ministry from time to time.

(iv) The allotment would be made in the name of the party concerned and not in the name of any office-bearer of the party, the licence-fee being recovered from the party and not from any officebearer.

The question of allotment of accommodation from the general pool to the staff of the Political parties in Parliament for residential purposes was initially examined by Government in 1966 and it was decided that Government residential accommodation be made available to the staff of the recognised Political parties and licence-fee be charged in terms of 'F.R. 45-A'. In June, 1967. the matter was again examined and it was decided that one set of rooms in Vithalbhai I'atel House may be offered to each of the Political parties in Parliament which had a strength of even less than 50 members in Parliament but which were recognised by the Speaker. Later on. it was also decided that, on request, a servant quarter and a garage could also be allotted to the staff of such Political parties. The licence-fee charged for such accommodation is as chargeable from M.Ps. exclusive of 25 per cent rebate normally admissible to M.Ps.

It may be stated that according to the present decision, no residential accommodation is *to* be allotted to the staff of the organisational wings of Political parties. However, wherever allotments were made in the past, market rate of rent is being charged.

In pursuance of the above, a statement showing the general pool accommodation given to the Congress Party (including Congress Party in Parliament) in Delhi is appended below : —

| Sl. No. | Particulars of accommodation | Name of the Party | Monthly rent of the building | Purpose for which allotted |
|---|---|---|---|---|
| | | | Rs. | |
| 1 | S-IV/181, R.K. Puram . . . . | Congress Party in Parliament. | 41.55 | Residential. |
| 2 | S-IV/222, R.K. Puram . . . | -do- | 41.55 | -do- |
| 3 | S-IV/856, R.K. Puram . . . | -do- | 41.55 | -do- |
| 4 | S-IV/892, R.K. Puram . . . | -do- | 41.55 | -do- |
| 5 | S-II/598, R.K. Puram . . . | -do- | 22.60 | -do- |
| 6 | 104-107, Cemetry, Prithvi Raj Lane | All India Congress Committee (O) | 50.35 each | -do- |
| 7 | Flat No. 59, Regal Building . . | -do- | 43.00 | Office |
| 8 | Quarter No. 15-D, Raja Bazar . | Congress Party in Parliament | 58.00 | Residential |
| 9 | D/738, D.I.Z. Area, Mandir Marg | -do- | 109.80 | -do- |
| 10 | Bungalow No. 5, Dr. Rajendra Prasad Road | All India Congress Committee (N) | 7300.00 | Office |
| 11 | 11-D, Fire Brigade Lane . . | Delhi Pradesh Congress Committee | 289.00 | Residential |
| 12 | 101-B, Vithalbhai Patel House . | Congress party (O) in Parliament | 113.28 | -do- |

**IMPORTS OF CHEMICAL FERTILISERS**

623. SHRI KALI MUKHERJEE :
SHRIMATI PRATIBHA SINGH :

Will the Minister of AGRICULTURE be pleased to state :

(a) the quantity of chemical fertilisers imported during 1970-71 and that proposed to be imported during 1972-73 and the cost thereof; and

[1] (b) the quantity so far imported during 1972-73 and the names of the countries from which they have been imported ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) The quantity of chemical fertilisers imported during 1970-71 and 1971-72 and that proposed to be imported during 1972-73 alongwith their costs are given below :—

| Year | Quantity imported in terms of nutrients | | | Value in Rs. crores |
|---|---|---|---|---|
| | N | P | K | |
| 1970-71 . . . . . . . . | 4,77,421 | 32,103 | 1,07,986 | 76.78 |
| 1971-72 . . . . . . . . | 4,80,945 | 2,47,511 | 2,67,570 | 89.97 |
| 1972-73 . . . . . . . . | 7,04,163 | 1,24,323 | 2,79,952 | 109.53 |